98 Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5
Tamil Nadu	2831	3063	3373	3291
Telangana	state not created	3633	3561	3493
Tripura	567	486	446	636
Uttar Pradesh	3670	3416	2318	2169
Uttarakhand	552	282	307	323
West Bengal	13089	12800	11617	NR
All India	80831	80105	70225	35618

NR: Not Received.

Nil: No case reported missing.

Uniform policy for premature release of prisoners

1165. DR. CHANDAN MITRA: SHRI MAJEED MEMON:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has formulated a uniform policy for premature release of prisoners convicted in different cases from time to time across the country, if so, the details thereof and if not, the reasons therefor; and
 - (b) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) 'Prisons' is a State subject and the prison administration is the responsibility of State Governments. The management and administration of Prisons falls exclusively in the domain of the State Governments. Accordingly, the matter regarding premature release of the prisoners is to be dealt by the respective States/UTs as per their rules. The Government of India has issued a comprehensive advisory on 17th July 2009 to the States/UTs on "Prison Administration" which may be downloaded from the website of the Ministry of Home Affairs at the following links: http://mhal.nic.in/PrisonReforms/pdf/PrisonAdmin17072009.pdf

Premature release of convicts had been stayed by the Hon'ble Supreme Court *vide* its order dated 09-07-2014 in CrWP 48 of 2014 earlier which has now been relaxed *vide* its order dated 23-7-2015 subject to certain conditions and all States/UTs are aware of the same as they are parties to the case.